[Shri K. R. Ganesh] sub-clause (iiij of clause (c) of the Presidents Proclamxtion fG.S. R. No. na4) dated the 4th August ,97c, a copy each of the following Ordinances, promulgated by the Governor of Kerala on the 26th April, 1970;

h) The Agricultural Income-Tax 'Amendment) Ordinance, 1070 (So 6 of 1970).

(il) The Keraia Surcharge on Taxes Amendment) Ordinance, ,070 (No. 7 of 1970). ' J/

[Placed in Library. See No. LT-4i5«/70 for (i), and(ii)]

ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE MINERALS AND METALS CORPORATION OF INDIA LIMITED AND OTHER RELATED PAPERS

वैदेशिक व्यापार मंत्रालय में उपमंत्री (चौधरी राम सेवक) : मैं समवाय-अधिनियम, 1956 की धारा 619 क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभापटल पर रखता हूं :—

(i) 1968–69 के वर्ष के लिये मिनरल्स एंड मेटल्स ट्रेडिंग कारपोरेशन आफ इण्डिया लिमिटेड, नई दिल्ली का छटा वार्षिक प्रतिवेदन तथा लेखे, लेखाओं पर लेखा-परीक्षकों के प्रतिवेदन सहित ।

(ii) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Libraiy. See No. LT-4158/70 for (1) and (ii)].

CERTIFIED ACCOUNTS (1968-69) OF THE 1 EXTILE COMMITTEE AND RELATED PAPERS

चौधरी राम सेवक: श्रीमन्, मैं वस्त्र समिति अधिनियम, 1963 की धारा 13 की उपधारा (4) के अधीन, 1968–69 के वर्ष के लिए वस्त्र समिति के प्रमाणित वार्षिक लेखे, लेखाओं पर लेखा-परीक्षा प्रतिवेदन सहित, सभा पटल पर रखता हूं । [Placed in Library. *See* No. LT-4136/70]

THE INDIAN ADMINISTRATIVE SERVICES TAY) ELEVENTH AMENDMENT RULES,1970

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, I beg to lay on the Table, under subjection (2) of section 3 of the All India Services Act, 1951, a copy of the Ministiy of Home Affairs Notification G. S. R. No. 1164, dated the 31st July, 1970 (in English and Hindi) publishing the Indian Administrative Services (Pay) Eleventh Amendment Rules. 1970, together with an Explanatory Memorandum thereon. [Placed in Library See No. LT-4156/70]

THE KERALA AGRICULTURAL WORKER S-PAYMENT OF PRESCRIBED WAGES AND SETTLEMENT OF AGRICULTURAL DISPUTES ORDINANCE, 1970.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWA NATH ROY): I beg to lay on the Table, under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iii) of clause fc) of thr President's Proclama tion (G.S.R. No. 1184) dated the 4th August, 1970. 3 copy (in English and Hindi) of the Keraia Agricultural Workers' Paymcn d Wages and Settlement of Agricultural Disputes Ordinance, 1970 (No. 5 of 1970), promulgated by the Governor ol' Kerala Ofl the 25th April, 1970. [Placed in Library. See No. LT-4140/70].

MR. DEPUTY CHAIRMAN: Mr. Mandal.

REFERENCE TO ALLEGED MURDER OF EIGHT S. S. P WORKERS AT EKTARA IN BIHAR

श्री बी० एन० मंडल (बिहार) : बिहार के गया जिले के नवादा सब डिवीजन में एक डाकबंगला है जिसका नाम इकतारा है, वहां पर 8 एस० एस० पी० के वर्कर्स का मर्डर कर दिया गया है और उनकी लाश को भी गायब कर दिया गया है । वहां पर लैंड-ग्रेब मूवमेंट भी चल रहा था । इसलिए मैं चाहता हूं कि सरकार इस बात के बारे में जो सफाई देना चाहे उसकी पूरी खबर हमको मिलनी चाहिए । आज के ही हिन्दुस्तान टाइम्स में यह खबर निकली है, यू० एन० आई० की खबर है, 2 तारीख को पटना से भेजी गई है । इसलिए मैं चाहता हूं कि सरकार इसको आज क्लेरीफाई करे ।